

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO.22 OF 2022

IN THE MATTER OF:-

A. KRISHNA & ORS.

Versus

Applicants

UNION OF INDIA & ANR.

Respondent

PAPER BOOK – II

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Through

ANNEXURE-I

Details of CTE and Registration Issued by PPCC to MLP units

Sl. No	Name of the Unit	Date of Issue of CTE	Date of Issue of Registration	Production Capacity
1	M/s. Amcor Flexibles India Private Ltd.	05.05.2017	26.08.2019	9600 TPA
2	M/s. Aparna Paper Processing Industry (P) Ltd., Unit-I	04.05.2001	01.09.2021	1200 TPA

N. Ramesh
Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

Multi-layer plastic waste details



Unit

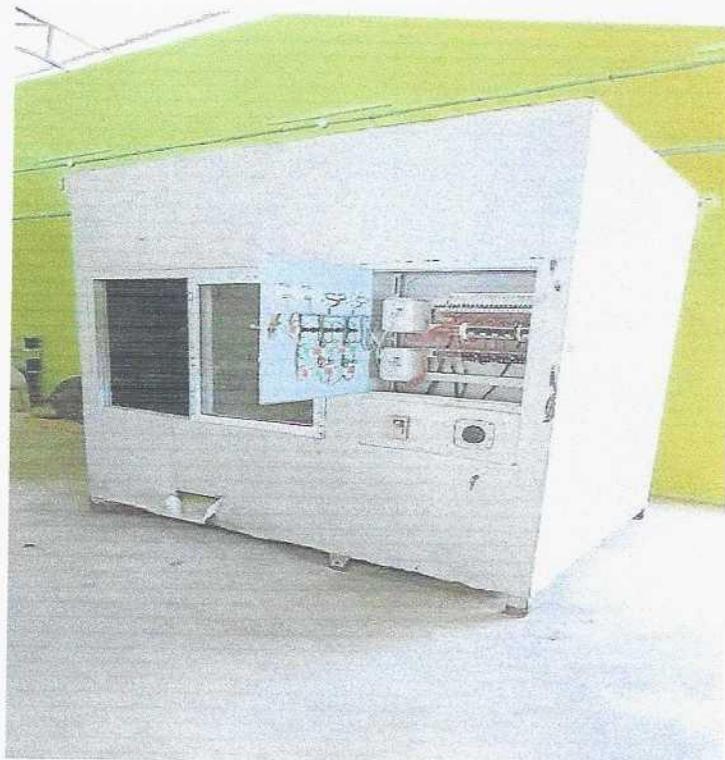
Amcor Flexibles India Pvt. Ltd., 151/4&5, Kandarpet Village, Manapet post, Puducherry

CY 2020	Aluminum Laminate Waste (MT)	Laminated Waste (MT)	Metalised Laminate Waste (MT)
Jan-20	7.72	33.36	0.30
Feb-20	9.05	40.91	0.25
Mar-20	6.22	26.15	0.14
Apr-20	3.68	19.82	0.22
May-20	3.85	38.09	0.40
Jun-20	18.72	71.47	0.68
Jul-20	13.48	33.84	0.26
Aug-20	11.36	40.44	0.46
Sep-20	5.57	41.59	0.32
Oct-20	2.64	49.78	0.52
Nov-20	2.11	43.64	0.42
Dec-20	10.07	44.80	0.40
Grand Total	94.46	483.88	4.37

CY 2021	Aluminum Laminate Waste (MT)	Laminated Waste (MT)	Metalised Laminate Waste (MT)
Jan-21	8.7	45.1	0.6
Feb-21	8.4	37.2	0.3
Mar-21	11.2	52.0	0.7
Apr-21	11.5	72.7	0.7
May-21	14.5	68.3	0.9
Jun-21	10.3	53.0	1.1
Jul-21	11.0	57.2	1.0
Aug-21	10.1	42.2	0.7
Sep-21	13.3	51.4	0.9
Oct-21	8.3	48.9	0.2
Nov-21	6.2	58.1	0.8
Dec-21	7.0	41.4	0.5
Grand Total	120.5	627.4	8.4


Dr. N. RAMESH
 Senior Environmental Engineer
 Department of Science,
 Technology and Environment
 Puducherry.

Fig. 1. Aluminum metal extraction unit



N. Ramesh
Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

Fig.2. Extracted Aluminum powder from MLP waste containing Aluminum foil



Fig. 3. Plastic chips separated from MLP waste containing Aluminum foil



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Department of Science,
Technology and Environment
Puducherry.

Aparna Paper Waste Sales Details for the Year 2020

SL.No	Month	MLP Waste Geneated In Kgs	2 ply Waste	3 ply Waste	Aluminium Foil	Authorized Recycler Agency	Method Of Disposal
1	Jan-20	41243	36689	3826	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
2	Feb-20	43774	39324	3722	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
3	Mar-20	35611	30598	4285	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
							Shredded in the Company premises
5	May-20	51737	46879	4130	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
6	Jun-20	67696	59772	7196	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
7	Jul-20	61355	55736	4891.4	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
8	Aug-20	45837	41079.5	4029.6	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
9	Sep-20	60871	54847.1	5296	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
10	Oct-20	53725	47854.1	5143.2	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
11	Nov-20	50021	44268.5	5024.2	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
12	Dec-20	47676	43216.4	3731.7	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
Total		598145	534241	55169		Sri Lakshmi Plastics	

for APARNA PAPER PROCESSING INDUSTRY (P) LTD



Authorized Signatory

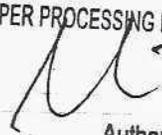

Dr. N. RAMESH
 Senior Environmental Engineer
 Department of Science,
 Technology and Environment
 Puducherry.

Aparna Paper Waste Sales Details for the Year 2021

SL.No	Month	MLP Waste Generated In Kgs	2 ply Waste	3 ply Waste	Aluminium Foil	Authorized Recycler Agency	Method Of Disposal
1	Jan-21	41243	42036	5064	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
2	Feb-21	43774	49896	5541	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
3	Mar-21	35611	48574	6059	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle

5	May-21	51737	47794	7901	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
6	Jun-21	67696	44418	4778	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
7	Jul-21	61355	43506	3950	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
8	Aug-21	45837	49441	5720	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
9	Sep-21	60871	55312	5465	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
10	Oct-21	53725	44694	4934	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
11	Nov-21	50021	46983	5292	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
12	Dec-21	47676	58979	5138	Nil	Sri Lakshmi Plastics	Shredded in the Company premises and sent to authorized recycler in the form of bundle
Total		598145	573813	65912		Sri Lakshmi Plastics	

for APARNA PAPER PROCESSING INDUSTRY (P) LTD


Authorized Signatory


Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry,

No.1822/ PPCC/PWM/JSA/2021/1298
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
 3RD FLOOR, HOUSING BOARD COMPLEX, ANNA NAGAR, PUDUCHERRY - 5
 Phone : (0413) 2201256 Fax : (0413) 2203494

Puducherry, the 29 OCT 2021

RENEWAL OF REGISTRATION FOR PLASTIC RECYCLER
UNDER PLASTIC WASTE MANAGEMENT RULES, 2016

Sub: PPCC – Renewal of Registration of Plastic Recycler - M/s. Padma
 Polymers, Thirubuvanai Palayam Road, Puducherry -Reg.
 Ref: Your letter No. Nil, dated 29.09.2021.

The Puducherry Pollution Control Committee is hereby renewed the registration under Rule 13(2) of Plastic Waste Management Rules, 2016, of M/s. Padma Polymers, located at R.S. No.134/12, Thirubuvanai Palayam, Thiruvandarkoil Post, Puducherry – 605 102, for re-processing of plastic waste in their premises with a capacity of 2400 TPA.

This registration shall be valid upto 30.09.2024, unless revoked or suspended subject to the following conditions:

1. This Registration is renewed purely on the pollution angle with the necessary control measures to be taken. As far as the location and land use of the unit is concerned, it is advised that the project proponent may take clearance from the concerned agency in respect of the conformity of the industry.
2. The registration is subject to the conditions stated below and to such conditions as may be specified in the Plastic wastes Management Rules, 2016.
3. Renewal of registration shall be made in the Form-II appended to these Rules at least One hundred and twenty days before the expiry of the validity of registration.
4. You shall not stock, distribute or sell any material which is less than 50 microns in thickness.
5. Waste plastics shall not be washed in your premises.
6. Every recycler shall maintain a record of details of the quantity of waste purchased and recycled.
7. Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year.

For & on behalf of PPCC,

(SMITHA. R, IAS)
 MEMBER SECRETARY (PPCC)

To

M/s. Padma Polymers,
 R.S. No. 134/12, Thirubuvanai Palayam,
 Thiruvandarkoil Post, Puducherry – 605 102.

Copy to: Guard file.

n. Lenu
DR. N. RAMESH
 Senior Environmental Engineer
 Department of Science
 Technology and Environment
 Puducherry.

P. Baby
 29/10/2021
DESPATCHED

o/c
 28/10/2021

No.2325/PPCC/PWM/JSA/2022/145
 GOVERNMENT OF PUDUCHERRY
 DEPARTMENT OF SCIENCE TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY POLLUTION CONTROL COMMITTEE
 3RD FLOOR, HOUSING BOARD COMPLEX, ANNA NAGAR, PUDUCHERRY - 5
 Tele Phone : (0413) 2201256 Tele Fax : (0413) 2203494

Puducherry, the

RENEWAL OF REGISTRATION FOR PLASTIC RECYCLER
 UNDER PLASTIC WASTE MANAGEMENT RULES, 2016

02 FEB 2022

Sub: PPCC - Renewal of Registration of Plastic Recycler -
 M/s. Sri Lakshmi Plastics, Puducherry- Issued.
 Ref: Your letter No. Nil, dated 22.12.2021.

The Puducherry Pollution Control Committee is hereby renewed Registration as Recycler under Plastic Waste Management Rules, 2016 to M/s. Sri Lakshmi Plastics Unit-II, located at Plot No. 37/2 & 37/4, 4th Cross, PIPDIC Indl. Estate, Sedarapet, Puducherry for recycling of plastic waste material 400 TPA.

This registration shall be valid for three years, unless revoked or suspended, subject to the following conditions:

1. This Registration is renewed purely on the pollution angle with the necessary control measures to be taken. As far as the location and land use of the unit is concerned, it is advised that the project proponent may take clearance from the concerned agency in respect of the conformity of the industry.
2. The registration is subject to the conditions stated below and to such conditions as may be specified in the Plastic wastes Management Rules, 2016.
3. Renewal of registration shall be made in the Form-II appended to these Rules at least one hundred and twenty days before the expiry of the validity of registration.
4. You shall not stock, distribute or sell any material which is less than 50 microns in thickness.
5. Waste plastics shall not be washed in your premises.
6. Shall maintain a record of details of the quantity of waste purchased and recycled.
7. Shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year.

For & on behalf of PPCC,

(SMITHA. R., IAS)
 MEMBER SECRETARY (PPCC)

o/c JSS
 02/02/2022

To
 M/s. Sri Lakshmi Plastics Unit-II,
 located at Plot No. 37/2 & 37/4, 4th Cross,
 PIPDIC Indl. Estate, Sedarapet,
 Puducherry - 605 111.

Copy to: Guard file.

n. Leel
DR. N. RAMESH
 Senior Environmental Engineer
 Department of Science,
 Technology and Environment
 Puducherry.

S. Babu
 2/2/2022
DESPATCHED

PADMA POLYMERS

(MFrs:HDPE,LDPE LUMPS &Granevels)

R.S.No : 134/12, Thirubuvanai Palayam Road, Thiruvandarkoil (Post), Puducherry - 605 102.

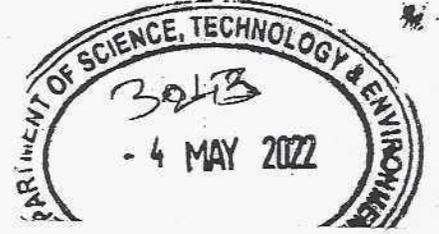
Cell : 99944 67066, 80984 05666, 99444 67066.

Date: 04/05/2022

To,

The Member Secretary Avl,

Puducherry Pollution Control Committee



Respected sir,

SUB; Submitted for Annual Report - Reg.

As I am submitted for Form-IV Annual Report for the period of April-2021 to March-2022. I have enclosed (1) Annual report copy, (2) Air & water consent order copy.

Thanking you

Yours faithfully

FOR PADMA POLYMERS

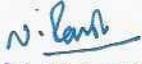
G.VENKATESH
PROPRIETOR

Cope to:-

The Commissioner Avl,

Mannadipet Commune Panchayat,

Thirubuvanai , Puducherry.


Dr.N.RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

Form - IV
[See rules 17 (1)]

**Format of Annual Report by Operator of plastic waste processing or recycling Facility
to the Local Body**

Period of Reporting: 01-April-2021 to 31-Mar-2022

(1)	Name and Address of operator of the facility	M/S. PADMA POLYMERS R.S.No.134/12, Thirubovanai palayam, Thiruvandankoil Post, Puducherry.
(2)	Name of officer in-charge of the facility	G. Venkatesh

	of plastic waste:	REPROCESSOR OF PLASTIC Extruder Machinery.
(5)	Quantity of plastic waste received during the year being reported upon along with the source	1,830
(6)	Quantity of plastic waste processed (in tons): - Plastic waste recycled (in tons) - Plastic waste processed (in tons) - Used (in tons)	1,690
(7)	Quantity of inert or rejects sent for final disposal to landfill sites:	- NIL -
(8)	Details of land fill facility to which inert or rejects were sent for final disposal: - Address - Telephone	Not Applicable
(9)	Attach status of compliance to environmental conditions, if any specified during grant of Consent or registration	-

Dated: 04/05/2022
Place: Puducherry.

Signature of Operator
FOR PADMA POLYMERS

G. Venkatesh

G.VENKATESH
PROPRIETOR

N. Ramesh

Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.



By Registered Post with Acknowledgement Due
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CONSENT TO OPERATE

30 JUL 2021

Ref.:No. (O18PUD861973) / (2021) / 784 Date:20/07/2021

Sub :Puducherry Pollution Control Committee - Padma polymers - Consent to Operate under Section 21 of The Air (Prevention and Control of Pollution) Act, 1981, as amended - Reg.

Ref: O18PUD861973 dated 08/01/2021 of Venkatesh

Pollution) Act, 1981, as amended (hereinafter referred to as 'The Act') and the Rules and Orders made there under for emission / continuation of emission to

Venkatesh

The Proprietor

Padma polymers

R.s.no.134/12, thirubhuvanaipalayam road, thiruvandakoil post, mannadipet commune, puducherry

CATEGORY: ORANGE

SIZE:MICRO

LOCATION:R.s.no.134/12, thirubhuvanaipalayam road, thiruvandakoil post, mannadipet commune, puducherry

(hereinafter referred to as 'The Applicant') authorizing him/her/them to Operational the industry / commercial establishment R.s.no.134/12, thirubhuvanaipalayam road, thiruvandakoil post, mannadipet commune, puducherry in the site mentioned below subject to following special and general conditions:

R.s.no.134/12, thirubhuvanaipalayam road, thiruvandakoil post, mannadipet commune, puducherry

Consent Validity:

This Consent is valid for a period of 5 years to operate the unit under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended subject to the Special and General conditions enclosed.

6 → 1/5

N. Ramesh

Dr. N. RAMESH

Senior Environmental Engineer

Department of Science,

Technology and Environment

Puducherry.

15
The unit shall apply for renewal of this Consent 4 months before expiry of the validity of the consent.



6 9 5
MEMBER SECRETARY

S. DINESH KANNAN, I.F.S
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

To

Venkatesh/The Proprietor

Padma polymers

R.s.no.134/12, thirubhuvanaipalayam road, thiruvandakoil post, mannadipet commune, puducherry

Copy to

1. The Functional Manager, District Industries Centre, Puducherry
2. The Commissioner, Commune, Puducherry
3. Guard File

N. Ramesh

Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

2/5

SPECIAL CONDITIONS

1. Notwithstanding anything contained in any other Act or Rules or Notifications this clearance is given from pollution angle only.

2. Details of Products and By-products manufactured:

S.No.	Description	Quantity	Unit
a	Main Products manufactured:		
1	Lumps and Granules (Reprocessing of HDPE film waste)	2400	TPA
b.	By-Product		

3. The following specifications:

1	Extruder Outlet	11	0.1
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4. The applicant shall install a comprehensive air pollution control system consisting of control equipment as detailed below and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Chimney / Stack	Control Equipment	Relevant - parameters & standard limits
Extruder Outlet	Water bath scrubber	Nil

5. The applicant shall observe the following fuel consumption:

S.No	Type of fuel	Maximum quantity /day
------	--------------	-----------------------

6. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the Board's staff. The chimney/stacks attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification. The unit shall comply with the guidelines mentioned in Emission Regulation, Part III published by the CPCB.

7. Interlocking shall be provided with the Process and Pollution Control Systems

8. Separate Energy Meters shall be installed for the Air Pollution Control Systems and proper records shall be maintained in the log book.

9. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 and control the noise to the prescribed levels.

10. The industry shall take adequate measures for control of noise from its own source so as to

Handwritten signature and date 3/5

N. Ramesh
Dr. N. RAMESH
 Senior Environmental Engineer
 Department of Science,
 Technology and Environment
 Puducherry.

comply with the standards as may be applicable. Noise Level should not exceed 65 dB (A) and 55 dB (A) during daytime and night times respectively.

11. DG Sets shall meet the noise and air emission standards prescribed under The Environment (Protection) Rules, 1986 and shall be provided with integral acoustic enclosure. The applicant shall comply with order of Hon,ble National Green Tribunal dated 11.05.2015 in Appeal No. 12(Tsc) of 2013, Original Application No. 17(THC) of 2013 and Original Application No. 32(ITHC) of 2013 and implement all conditions in the CPCB Guidelines for DG Set. The DG set which are 15 years old or completed 50,000 Hours of Operation shall not be used.

12. The unit shall provide minimum stack height (H) to the DG sets as per the formula $H = h + 0.2 \sqrt{KVA}$ where KVA= total generation capacity and h= Height of the building where DG set is installed.

13. The Industry shall take appropriate measures to ensure that the ground level concentration shall comply with revised National Ambient Air Quality Standards dated 16.11.2009 notified by MoEF&CC, GOI.

14. There shall not be any perceptible odour outside the industry's premises.

15. Any change in the emission source / process / Air Pollution Control System / fuel shall be brought to the notice of this Authority in writing and fresh consent has to be obtained, as required.

16. The unit shall submit the Environmental Statement in Form V before 30th September every year as per the Rule No.14 of the E(P) Rules, 1986 & Amendments.

17. Specific Conditions:

1. Fugitive emissions from the two extruders shall be channolized through suction arrangement consisting of ID fan, hood pipe and connected to water bath scrubber and let out through stack height of 11 mt from Ground level.

2. The unit shall comply with the Plastic Waste Management (Amendment) Rules 2018 and shall apply for registration / renewal of registration in Form - II.

3. The Entire operation shall be carried out within closed premises for dust free operation.

4. Noise generated during the process shall be mitigated by providing glass windows and rubber bushes to the machineries. Noise Level should not exceed 65 dB (A) and 55 dB (A) during day and night times respectively.



Member Secretary

S. DINESH KANNAN, I.E.S.
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

N. Ramesh

Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

4/5

GENERAL CONDITIONS

1. Entire operation shall be carried out within closed premises.
2. The applicant shall take all possible measures to create pollution free surroundings.
3. The applicant shall not undertake any expansion, modifications, diversification, or change of location without prior clearance from this Committee.
4. Puducherry Pollution Control Committee reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to modify, revoke or stipulate additional conditions for the purpose of the Act by the Committee, if conditions of the NOC granted are not fulfilled.
5. The above conditions may be modified or additional ones may be prescribed by this authority from time to time.
6. This consent order shall be exhibited in the office room and must be made available to the inspecting officers of this Committee.

consent.



S. R. K.

Member Secretary

S. DINESH KANNAN, I.E.S
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

N. Ramesh

Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

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27

CONSENT TO OPERATE/RENEWAL

30 JUL 2021

Ref.:No. (O18PUD861973) / (2021) / 785 Date:20/07/2021

Sub :Puducherry Pollution Control Committee - Padma polymers - Consent to Establish under Section 25 / 26 of The Water (Prevention and Control of Pollution) Act, 1974, as amended -Reg.

Ref: O18PUD861973 dated 08/01/2021 of Venkatesh

Control of Pollution) Act, 1974, as amended (hereinafter referred to as 'The Act') and the Orders made there under for discharge or continuation of discharge of sewage or trade effluent to

Venkatesh, The Proprietor, Padma polymers, R.s.no.134/12, thirubhuvanaipalayam road, thiruvandakoil post, mannadipet commune, puducherry

CATEGORY: ORANGE
SIZE: MICRO

LOCATION: R.s.no.134/12, thirubhuvanaipalayam road, thiruvandakoil post, mannadipet commune, puducherry

(hereinafter referred to as 'The Applicant') authorizing him/her/them to operate the industry / commercial establishment in the site mentioned below subject to following special and general conditions:

R.s.no.134/12, thirubhuvanaipalayam road, thiruvandakoil post, mannadipet commune, puducherry

Validity of Consent:

This Consent is valid for a period of 5/10/15 years to operate the unit under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended, subject to the Special and General conditions enclosed.

N. Ramesh
Dr.N.RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

The unit shall apply for renewal of this Consent 4 months before expiry of the validity of the consent.



MEMBER SECRETARY
S. DINESH KANNAN, IAS
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

To
Venkatesh/The Proprietor

Padma polymers, R.s.no.134/12, thirubhuvanaipalayam road, thiruvandakoil post, manradipet
commune, puducherry

Copy to

1. The Functional Manager, District Industries Centre, Puducherry
2. The Commissioner, Commune Puducherry
3. Guard File

N. Lamb

29

SPECIAL CONDITIONS

1. Notwithstanding anything contained in any other Act or Rules or Notifications this clearance is given from pollution angle only.

2. Details of Products and By-products manufactured:

S.No.	Description	Quantity	Unit
a.	Main Products manufactured:		
1	Lumps and Granules (Reprocessing of HDPE film waste)	2400	TPA
b.	By-Product		

Domestic Use	200.0	Municipal supply
Total	500	

4. The applicant shall have the following outlets with maximum discharge quantities and disposal point as specified in the table for discharge of sewage / trade effluent. Any change in the outlets has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
1	Sewage	0.16	Septic Tank and Soak pit

5. The applicant shall provide comprehensive effluent treatment plant consisting of Primary/ Secondary and/or Tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards before disposal (If applicable).

S.No	Name	Concentration Standard	Mass standard (if applicable)
------	------	------------------------	-------------------------------

6. The applicant shall provide, comprehensive sewage treatment plant as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated waste water to the following standards before disposal (If applicable):

S.No	Name	Concentration Standard	Mass standard to be complied (if applicable)
------	------	------------------------	--

N. Ramesh
Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

7. The details of STP / ETP to be provided is as follows:

S.No.	Treatment unit name	No. of unit	Dimension (in meter)
Sewage Treatment Plant Capacity : 0 KLD			
Effluent Treatment Plant Capacity: 0 KLD			

8. The treated waste water shall be reused within the unit for gardening, toilet flushing and industrial use to the maximum extent possible.

9. The ETP/STP units shall be impervious to prevent ground water pollution.

10. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.

11. The chemical sludge from the ETP shall be properly collected, stored in the HDPE barrel and properly disposed off through authorized person.

12. There shall be no perceptible odour outside the industry's premises.

13. The unit shall provide digital flow meter to the inlet and outlet of the treatment plant and proper records shall be maintained in log book.

14. Separate energy meter shall be provided for the ETP / STP and proper records shall be maintained in log book.

15. The unit shall provide an alternate power source along with separate energy meter for the Effluent Treatment Plant / Sewage Treatment Plant to ensure continuous operation of the Treatment Plant.

16. The applicant shall measure and record the water consumption by fixing up water meter at such places as may be prescribed and shall furnish Water Cess Returns in Form - I on or before 5th of every calendar month under the provisions of Water (Prevention and Control of Pollution) Cess Rules, 1978, if applicable.

17. The applicant shall submit the Environmental Statement in Form-V before 30th September every year as per the Rule No.14 of the E(P) Rules, 1986 & Amendments.

18. Specific Conditions:

1. The unit shall not wash plastic waste/scrap inside the premises of the unit. There shall be no trade effluent from the process.

2. The domestic waste water shall be treated in a septic tank followed by soil absorption system.

n. Ramesh
Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

GENERAL CONDITIONS

1. Entire operation shall be carried out within closed premises.
2. The applicant shall take all possible measures to create pollution free surroundings.
3. The applicant shall not undertake any expansion, modifications, diversification, or change of location without prior clearance from this Committee.
4. Puducherry Pollution Control Committee reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to modify, revoke or stipulate additional conditions for the purpose of the Act by the Committee, if conditions of the NOC granted are not fulfilled.
5. The above conditions may be modified or additional ones may be prescribed from time to time.

- i. This consent is valid for a period of five years (up to 31.03.2026).
- ii. The industry shall apply for renewal of this Consent 4 months before expiry of the validity of the consent.

S. Dinesh Kannan

Member Secretary
S. DINESH KANNAN, I.E.S
 MEMBER SECRETARY
 PUDUCHERRY POLLUTION
 CONTROL COMMITTEE
 PUDUCHERRY

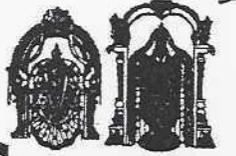
N. Ramesh

Dr. N. RAMESH
 Senior Environmental Engineer
 Department of Science,
 Technology and Environment
 Puducherry.



GSTIN : 34AMMPG3245P1ZP, PAN : AMMPG3245P
CST No. : 34800014185, Dt : 23.09.2010
SSI No. : 3400211 02115, Dt : 25.05.2010

Cell : 93605 45994
75982 05994



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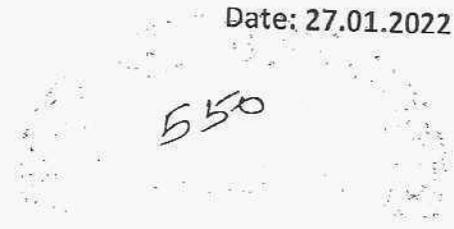
SRI LAKSHMI PLASTICS

(ALL KINDS OF WASTE & SCRAP - PURCHASING, SALES RE-PROCESSING & CO-PROCESSING)

Date: 27.01.2022

To,

The Commissioner,
Villianur Commune Panchayat,
Villivanur .



Sub - Submission of Form IV for annual report of plastics waste processing (or) recycling facility - Reg

Enclosed please find the following documents related to the above subject matter.

1. FORM - IV - Annual returns (or) Report for plastic waste processing (or) recycling form dully filled and signed in.
2. Self attested photocopy of valid Air & Water consent and authorization of recycling of plastic waste.
3. Self Attested Photocopy of Trade Licence.

Please acknowledge receipt of the same.

Thanking You,
For M/S SRI LAKSHMI PLASTICS


(V.GOUNDASEGARANE)
Proprietor

Copy to - The Member Secretary,
Puducherry Pollution Control Committee,
Puducherry.

JSA - PCC

28/1/2022

Plot No. 37/2 & 37/4, 4th Cross, Pipdic Industrial Estate, Sedarapet, Puducherry-605 111.


Dr. N. RAMESH
Senior Enviromental Engineer
Department of Science,
Technology and Environment
Puducherry.

Form - IV

[See rules 17 (1)]

Format of Annual Report by Operator of plastic waste processing or recycling Facility to the Local Body.

Period of Reporting:

1.	Name and Address of operator of the	SRI LAKSHMI PLASTICS. 37/2 & 37/A, 4 th CROSS, PIPDIc INDUSTRIAL ESTATE,
2.	Name of officer in-charge of the facility. (Telephone/Fax/Mobile/ E-mail)	MOUNDASEOTRANE - Y. Ph.no - 9360545994. Email - srilakshmiplastic@gmail.com.
3.	Capacity:	600 MT/Annum.
4.	Technologies used for management of plastic waste:	1) Extruder Machine 2) Recycling Machine (Oranubs) 3) Recycling Machine (Lumps) 4) Extruder Machine (Lumps) 5) Cutting Machine 6) Grinding Machine.
5.	Quantity of plastic waste received during the year being reported upon along with the source	1) Recycling waste - 360 MT/Annum 2) Co-processing waste - 240 MT/Annum <u>600</u> 600 MT/Annum

For SRI LAKSHMI PLASTICS

(Signature)
Proprietor

N. Ramesh
Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

6.	Quantity of plastic waste processed (in tons): - Plastic waste recycled(in tons) - Plastic waste processed (in tons) - Used (in tons)	540 MT/Annum. — Nil — —
----	--	-------------------------------

		= 100% own.
8.	Details of land fill facility to which inert or rejects were sent for final disposal: - Address : -Telephone :	— NA —
9.	Attach status of compliance to environmental conditions, if any specified during grant of Consent or registration.	—

Dated : 24/01/2022.

Signature of Operator

Place : Puducherry.

For SRI LAKSHMI PLASTICS

V. Lakshmi
Proprietor

N. Ramesh
Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
III FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY - 5.
 Phone: (0413) 2201256; Fax: (0413) 2203494

* * *

AIR CONSENT (RENEWAL)

No.3762/PPCC/CON/AIR/VCP/JE-I/2018/1004

Puducherry, the

13 NOV 2018

Consent is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and orders made there under to M/s. Sri Lakshmi Plastics Unit II located at Plot No. 37/2 & 37/4, 4th Cross, PIPDIC Industrial Estate, Sedarapet, Villianur Commune Panchayat, Puducherry authorizing them to operate their plant in the Air Pollution Control area as notified subject to the conditions mentioned below:-

- II. Consent is valid upto : 30.03.2023
- III. Manufacturing Products : Plastic Lumps- 300 Kgs/annum
(Plastic Waste Reprocessing Unit)
- IV. (i) Size : Micro (iii) Location : Industrial
(ii) Category : Orange (iv) Area : 629.52 sq.m.
- V. Specific Conditions:
1. The ambient air quality at the boundary of the premises shall not exceed the following standards: -
 - PM₁₀ - 100 µg/m³
 - SO₂ - 80 µg/m³
 - NO_x - 80 µg/m³
 2. Noise generated during the process shall be mitigated by providing appropriate acoustic measures. The noise level at the boundary shall not exceed 75 and 70 dB (A) during day-/ night times respectively.
 3. The fugitive emissions arising from the plastic reprocessing shall be channelized through suction, Hood, ducting & ID fan arrangement, shall be treated by air pollution control device and let out through Stack height of 11 m. The Particulate Matter concentration shall not exceed 150 mg/Nm³
 4. There shall be no washing of plastic scrap and only industrial virgin waste shall be used as raw material.
 5. PVC scrap shall not be used as raw material.
- VI. General Conditions:
1. The application for renewal of consent shall be made at least 30 days before the date of expiry of this consent order.
 2. The applicant shall not undertake any expansion, modernization, diversification or change of location without prior clearance from this Committee.
 3. Notwithstanding anything contained in this consent, the Committee hereby reserves its right and power under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to cancel, refuse, modify or

N. Ramesh

Dr.N.RAMESH
 Senior Environmental Engineer
 Department of Science,
 Technology and Environment
 Puducherry.

stipulate additional conditions for the purpose of the Act by the Committee, if conditions of the consent granted are not fulfilled.

4. This consent order shall be exhibited in the office room and must be made available to the inspecting officers of this committee.
5. The unit shall get prior consent from this authority before installation of any new D.G set or replacement of DG set.

VII. Report Submission:

The unit shall submit an Environment Statement for the financial year ending 31st March in Form V prescribed under The Environment Protection Rules, 1986, on or before the 30th day of September every year.

VIII. Better Environmental Management Practices:

1. Green Belt / Thematic garden with woody plant / herbal plants shall be developed in 33% of the area.
2. Energy conservation measures like installation of LEDs for lighting the areas inside and outside the building should be integral part of the design.
3. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid toxic contamination.
4. Use of solar panels may be adapted to the maximum extent possible, especially for street lights.

For & on behalf of PPCC,

Smitha R
(SMITHA. R)
MEMBER SECRETARY -PPCC

To
M/s. Sri Lakshmi Plastics Unit II,
Plot No. 37/2 & 37/4, 4th Cross,
PIPDIC Industrial Estate, Sedarapet,
Villianur Commune, Puducherry

Copy to :-

1. The Director, Directorate of Industries & Commerce, Thattanchavady, Puducherry.
2. The Commissioner, Villianur Commune Panchayat, Villianur, Puducherry.
3. JSA, PPCC - dealing with Plastic Rules
4. Standing Guard File.

For SRI LAKSHMI PLASTICS

v. j. h. k.
Proprietor

N. Ramesh
Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
 3rd Floor, Housing Board Complex, Anna Nagar, Puducherry - 5
 Phone : (0413) 2201256 Fax : (0413) 2203494

WATER CONSENT (RENEWAL)

No.3762/PPCC/CON/WTR/VCP/JE -I/2018/1003

Puducherry, the **13 NOV 2018**

Consent is hereby renewed to M/s. Sri Lakshmi Plastics Unit II located at Plot No. 37/2 & 37/4, 4th Cross, PIPDIC Industrial Estate, Sedarapet, Villianur Commune Panchayat, Puducherry under the section 25 & 26 of the Water (Prevention and Control of Pollution) Act.

I Notwithstanding anything contained in any other Act or Rules or Notifications, this Consent is given from pollution angle only.

II. Consent is valid upto : 30.03.2023

III. Manufacturing Products : Plastic Lumps- 300 Kgs/annum
(Plastic Waste Reprocessing Unit)

IV. (i) Size : Micro (iii) Location : Industrial
(ii) Category : Orange (iv) Area : 629.52 sq.m.

V. Specific Conditions:

1. The maximum daily water requirement/effluent discharge shall not exceed the following (inLPD)

	Requirement	Discharge
(a) Domestic	300	240
(b) Industrial	Nil	Nil

2. The domestic water shall be treated in a septic tank followed by soil absorption system of suitable size.

3. There shall be no trade effluent discharge

VI. General Conditions:

1. The unit shall obtain prior authorization from Puducherry State Ground Water Authority for drawl/ purchase of ground water.

2. The applicant shall make an application for renewal of consent in the prescribed form at least 30 days before the date of expiry of the consent or 30 days before the New or altered outlet is proposed to be commissioned and/or a new discharge is proposed to be made, whichever is earlier.

3. Notwithstanding anything contained in this consent, the Committee hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 to review any or all the conditions imposed herein and to revoke, refuse, modify or stipulate additional conditions for the purpose of the Act by the Committee, if conditions of the consent granted are not fulfilled.

N. Ramesh
Dr. N. RAMESH
 Senior Environmental Engineer
 Department of Science,
 Technology and Environment
 Puducherry.

4. This consent order shall be exhibited in the office room and must be made available to the inspecting officers of this Committee.

VII. Report Submission:

The unit shall submit an Environment Statement for the financial year ending 31st March in Form V prescribed under The Environment Protection Rules, 1986, on or before the 30th day of September every year.

VIII. Better Environmental Management Practices:

1. Appropriate Rain Water Harvesting Structures shall be established on scientific basis.
2. Efficient and effective waste management practices to be ensured to reduce, reuse and recycle all types of Wastes.
3. Adoption of Green Waste Management within the campus itself using appropriate technology / methods.
4. Fixtures for showers, toilet flushing and drinking water should be of low flow type and restricted to requirements by use of aerators, avoiding wastage by pressure reducing devices or sensor based controls.

For & on behalf of PPCC,

Smruti
(SMITHA. R.)

MEMBER SECRETARY - PPCC

To
M/s. Sri Lakshmi Plastics Unit II,
Plot No. 37/2 & 37/4, 4th Cross,
PIPDIC Industrial Estate, Sedarapet,
Villianur Commune, Puducherry

Copy to :-

1. The Director, Directorate of Industries & Commerce, Thattanchavady, Puducherry.
2. The Commissioner, Villianur Commune Panchayat, Villianur, Puducherry.
3. JSA, PPCC – dealing with Plastic Rules
4. Standing Guard File.

For SRI LAKSHMI PLASTICS

v. p. s.
Proprietor

N. Ramesh
Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

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No.2325/PPCC/PWM/JSA/2018/1095
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3RD FLOOR, HOUSING BOARD COMPLEX, ANNA NAGAR, PUDUCHERRY - 5
Phone : (0413) 2201256 Fax : (0413) 2203494

Puducherry, the

4 DEC 2018

RENEWAL OF REGISTRATION FOR PLASTIC RECYCLER
UNDER PLASTIC WASTE MANAGEMENT RULES, 2016

Sub: PPCC - Renewal of Registration to M/s. Sri Lakshmi Plastics, Unit-II,
Sedarapet, Puducherry as Plastic Recycler - Reg.
Ref: Your letter No. Nil, dated 18.12.2017.

The Puducherry Pollution Control Committee is hereby renewed the registration under
Rule 13(9) of Plastic Waste Management Rules, 2016 of M/s. Sri Lakshmi Plastics Unit-II.

subject to the following conditions:

1. This renewal of Registration is purely on the pollution angle with the necessary control measures to be taken. As far as the location and land use of the unit is concerned, it is advised that the project proponent may take clearance from the concerned agency in respect of the conformity of the industry.
2. This renewal of registration is subject to the conditions stated below and to such conditions as may be specified in the Plastic wastes Management Rules, 2016.
3. Renewal of registration shall be made in the Form-II appended to these Rules at least one hundred and twenty days before the expiry of the validity of registration.
4. Any changes in the process shall be informed to this Authority.
5. The unit shall not manufacture, stock, distribute or sell any material which is less than 50 microns in thickness.
6. The unit shall comply with any and all the terms and conditions as stipulated in the Plastic Waste Management Rules, 2016 from time to time.
7. The registration may be cancelled or suspended by Puducherry Pollution Control Committee (PPCC) as per Rule 13(9) of Plastic Waste Management Rules, 2016, in case the manufacturers / recyclers fails to comply with any of the conditions of the registration or any of the provision of the Environment (Protection) Act, 1986 as amended and rules made there under.
8. In addition to the above, the PPCC may stipulate further conditions, if so required in the interest of environment protection.

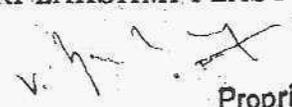
For & on behalf of PPCC,


(SMITHA.R)

MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE

To
M/s. Sri Lakshmi Plastics Unit-II,
Plot No. 37/2 & 37/4, 4th Cross,
PIPDIIC Incl. Estate, Sedarapet,
Puducherry - 605 111.
Copy to: Guard file.

TOP SRI LAKSHMI PLASTICS


Proprietor


Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.



VILLIANUR COMMUNE PANCHAYAT
PUDUCHERRY

LICENCE

(Trade/Industries/Factories/Lodge)
(Under section 121)



Licence No. & Date 1520210121 | 15-03-2011
Gazette Notification Item No. 164.4.a
Old Licence No. & Date 21/2012-13/VCP/L |
15-03-2011

Fee : Rs.1600 (2021-22)
Receipt No. : 1512100085
Date : 07-05-2021

Subject to the provisions of the Pondicherry Village and Commune Panchayats Act, 1973 and the rules made there under in this behalf and the terms and conditions of licence Thiru/Tmt. V.Goundasegarane S/D/W/o Vengadakrishnan is/are hereby authorized to carry on the following trade as detailed below:

1. Name and address of the licensee : Thiru/Tmt. V.Goundasegarane S/D/W/o

No.37-37/2, 37/4, () Ground floor,
SEDARAPET MAIN ROAD, INDUSTRIAL
AREA, SEDARAPET, PUDUCHERRY,
605110

3. Nature of the trade : Reprocessing of Plastic Granules
4. Name and style of the trade : M/s. SRI LAKSHMI PLASTICS
5. Number of Persons Engaged in the Unit : 3
Manager/Supervisor: 1 Staff/Worker: 2
6. Business Premises : Area covered: 7000 sq. ft. No. of floors: 0
7. Details of Machineries provided in the Factories/Industries :

Sl.No.	Details of Machinery	No. of Items	Horse Power
1.	Extruder Machine	3	75
2.	Grinding Machine	1	30
3.	Mixer Machine	1	20
4.	Cutting Machine	2	4
Total		7	129

8. The licence is valid up to : 31st March, 2022

To

Thiru/Tmt. V.Goundasegarane S/D/W/o Vengadakrishnan
No.37-37/2, 37/4, () Ground Floor, SEDARAPET MAIN ROAD, INDUSTRIAL AREA, SEDARAPET, PUDUCHERRY, 605110



[Signature]
COMMISSIONER
Villianur Commune Panchayat
VILLIANUR.
[Signature]
9/5/2022

Please see the conditions on back side
RENEWAL SHEET

Sl.No.	Date of Renewal	Fees paid for Renewal In Rs.	Validity period upto
1.	07-05-2021	1,600.00	2021-22 to 2021-22
2.			
3.			
4.			
5.			
6.			

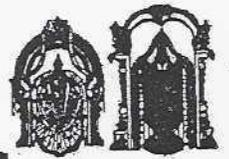
N. Ramesh

Dr. N. RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.



GSTIN : 34AMMPG3245P1ZP, PAN : AMMPG3245P
CST No. : 34800014185, Dt : 23.09.2010
SSI No. : 3400211 02115, Dt : 25.05.2010

Cell : 93605 45994
75982 05994

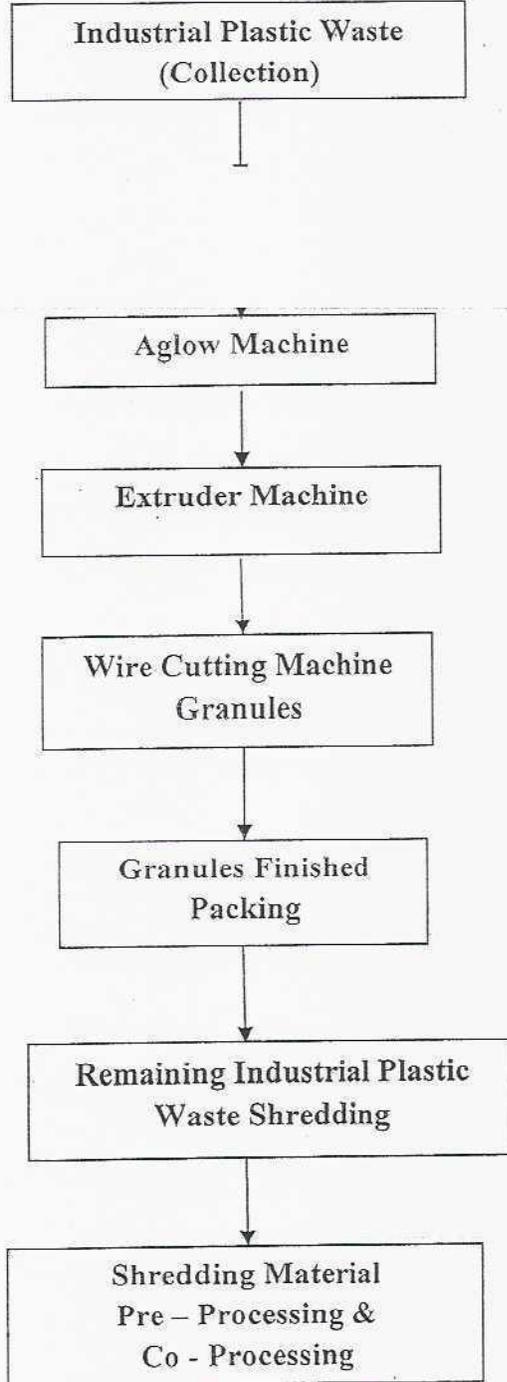


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SRI LAKSHMI PLASTICS

(ALL KINDS OF WASTE & SCRAP - PURCHASING, SALES RE-PROCESSING & CO-PROCESSING)

FLOW CHART



For SRI LAKSHMI PLASTICS

[Signature]
Proprietor

Plot No. 37/2 & 37/4, 4th Cross, Pipdic Industrial Estate, Sedarapet, Puducherry-605 111.

N. Ramesh

Dr.N.RAMESH
Senior Environmental Engineer
Department of Science,
Technology and Environment
Puducherry.

BEFORE THE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

APPLICATION NO.: 22 of 2022(SZ)

A. KRISHNA & ORS.

- APPLICANTS

-Vs-

UNION OF INDIA & ANR.

- RESPONDENTS

PAPER BOOK II

A.SATHYA BAMA
STANDING COUNCEL FOR
PUDUCHERRY POLLUTION
CONTROL COMMITTEE